GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:5391 ANSWERED ON:09.05.2012 VERIFICATION NORMS FOR SUBSCRIBERS

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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the sale of pre-activated pre-paid/post-paid mobile SIM cards in bulk by any service providers has been noticed;
- (b) if so, the details of the company and the number of such SIM cards issued by them, company-wise;
- (c) whether the Ministry of Home Affairs has raised apprehensions on issue of verification of identity of mobile subscribers;
- (d) if so, the details thereof;
- (e) whether the Union Government has issued any advisory to the State Governments for re-verification of antecedents of the users by police authority; and
- (f) if so, the corrective action taken by all concerned in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) Yes, Madam. The company wise details are as below:

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Telecom Service No of cases for sale of Number of such SIM provider preactivated prepaid/postpaid cards issued by them mobile SIM cards in bulk
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Bharti Airtel Limited 1023 1092

Dishnet Wireless 1td 1518 1528

BSNL 896 1108

IDEA 79 99

M/s Reliance 800 1185

M/s SSTL 6426 6432

Vodafone 64 263

S-Tel 7 7

Videocone 1 1

M/s Uninor 33 85

- (c) & (d) The matter pertaining to subscriber verification has been discussed with Ministry of Home Affairs (MHA) on various occasions and guidelines regarding subscriber verification have been issued to Telecom Service Providers (TSPs) from time to time for verifying the identity of their subscribers in consultation with MHA.
- (e) & (f) Vide DoT letter dated 22.11.2006 all the TSPs were directed to verify all of their existing subscribers by 31-03-2007. Instructions regarding compulsorily verification of credential of a person before enrolling him as their subscriber were also re-iterated. Telecom Enforcement Resource and Monitoring (TERM) Cells, field units of DoT located in each Licensing Service Area (generally analogous to State) are carrying out periodic sample verification of Customer Acquisition Form/ Customer Application Form (CAF)/ Subscriber Acquisition Form (SAF) along with supporting documents on Photo, Identity, Address (PIA) basis to check the compliance. Penalty has been imposed non-compliant cases. To ensure the documentation as per present guidelines all the Telecom Service Providers were directed to re-verify their existing subscribers vide letter date 30.09.2009.